Corrigendum

Notification No. 53/2019-Customs (N.T./CAA/DRI)

New Delhi, dated the 9th October, 2019


For the purpose of clarification the words “with effect from date of issuance of each of the Show Cause Notices, as mentioned in column (3) of the table below” may be read as “with effect from date of expiry of one year as envisaged under section 28(9)(b) of the Customs Act, 1962 of each of the Show Cause Notices, as mentioned in column (3) of the table below”.

[F. No. DRI/HQ-CI/50D/CAA-33/2019-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record to

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence-Delhi with the request to inform all the noticees to the show cause notice regarding extension, as above, granted by DGRI.